BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CSP NO 995 OF 2017

IN

CSA NO. 791 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Scheme of Amalgamation and Arrangement between Gabs Investments Private Limited ('Transferor Company') and Ajanta Pharma Limited ('Transferee Company') and their respective Shareholders

AND

In the matter of Sections 230 to 232 read with Section 52 and Section 66 and other applicable provisions of the Companies Act, 2013 ('Act');

Gabs Investments Private Limited, a Company incorporated under the provisions of Companies Act, 1956 and having its registered office at 98, Industrial Area, Charkop, Kandivali (West), Mumbai – 400 067 CIN: U99999MH1995PTC084335

}..... Petitioner Company

Order delivered on 30th day of November, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar, Member (Judicial)

Hon'ble V. Nallasenapathy, Member (Technical)

For the Petitioner(s): Hemant Sethi i/b. Hemant Sethi & Co., Advocates for Petitioners

Per: V. Nallasenapathy, Member (Technical)

ORDER

- 1. Petition Admitted.
- 2. Petition fixed for hearing and final disposal on 20th December, 2017.
- 3. Learned Counsel for the Petitioner Company states that in pursuance of the directions contained in Order dated 23rd August, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 791 of 2017, the meeting of Equity Shareholders was held on Tuesday, 10th October, 2017 and

the requisite quorum was present and the Scheme was approved without modification unanimously by the Equity Shareholders. The Chairman appointed for the meeting has submitted his report with the NCLT on 13th October, 2017 which is annexed as Annexure 'F' to the Company Scheme Petition. Since the Petitioner Company does not have any Secured or Unsecured Creditor, the question of sending notices to Creditors did not arose.

- 4. The Counsel for the Petitioner Company further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely. (i) concened Income Tax Authorities with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western Region, Mumbai, (iii) Registrar of Companies, and (iv) the Official Liquidator, High court, Bombay, as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 5. The Learned Counsel for the Petitioner Company further submits that the Company Scheme Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 and the Order passed in Company Scheme Application No. 791 of 2017 by the Tribunal.
- 6. At least ten (10) days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-V. Nallasenapathy, Member (T)

Sd/-B.S.V. Prakash Kumar, Member (J)